

87/0/m

**CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH**

C.P. No.23/2005 IN
ORIGINAL APPLICATION No. 281/1994

Shri A.K.Chaterjee APPLICANTS.
V/S
M/o Finance & Ors RESPONDENTS.

**CORAM : HON'BLE SHRI ANAND KUMAR BHATT, MEMBER(A)
HON'BLE SHRI MUZAFFAR HUSAIN, MEMBER (J)**

Tribunal's Order : Date : 2.3.2006

Applicant by Shri S.S.Karkera.
Alleged contemnners by Shri V.S.Masurkar.

Reply has been filed by counsel for alleged contemnners. It is brought out that the applicants have been regularised in the post of Safety Officer and process is still on for consideration of their regularisation as Senior Safety Officer. In para-13 of our order in OA 282/94, it is stated that the applicants have to be considered for regularisation for the post of Senior Safety Officer and if for any reason the applicants are not fulfilling the requirements, reasons for the same have to be given by a speaking order. The respondents apparently according to their reply have come to certain decision in the matter. However, there is no communication to the applicants.

In the circumstances, it would be appropriate to give some more time to the respondents so that the compliance of the order of the Tribunal is done in full.

List the case for orders on 2/5/2006.

Certified True Copy
Date . 10/3/06



Bany
Section Officer
Central Admn. Tribunal
Bombay Bench

Recd on 10/3/06
S.S. Karkera
10/3/06
MUM/JUDL/OA/281/1994/ 1539-1540 Dated : 10/3/06

- Copy to :
1. Shri S.S.Karkera, counsel for the applicant.
 2. Shri V.S.Masurkar, counsel for the respondents.

Bany
Section Officer.

Vinay S. Masurkar
VINAY S. MASURKAR
Counsel
Dispatched on 10/3/06

10/3/06
DESPATCHER

[Signature]
10/3/06

PO No. 1-12012/2003-Paper/Compl/DGS&SD/MCHND dt 15-09-03

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

N/may/27

CONTEMPT PETITION NO. 23/2005
IN
ORIGINAL APPLICATION NO 281/2004, 94

23/6
wiser

Sh. A.K. Chatterjee

APPLICANT 2476 - 2477

V/S

M/o Finance

RESPONDENTS

FROM : THE REGISTRAR,
CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, GULESTAN BLD. NO. 6,
3/4 TH FLOOR, PRESCOT ROAD,
MUMBAI 400 001.

TO

Shri A.N. Ingle, C.M. (R.2)
Currency Note Press, Jail Rd.
Nashik - 422 101.

Take notice that a contempt petition has been filed by the applicant in the above mentioned case complaining of non-compliance by the Respondents of the Orders passed by this Hon'ble Tribunal on Judgements dated and the same has been registered for action being taken under the Contempt of Court Act, 1971.

When the said petition was placed before the Tribunal, the Tribunal has passed an order that before taking Contempt proceeding notice be issued to you to show cause as to why such Contempt proceeding should not be taken for not complying with the order of the Tribunal.

Take notice that you should appear before that Tribunal in person or through your advocate on 23/5/2005

A copy of Tribunal's order dated 29/4/05 is enclosed for compliance.

Dated this _____ day of _____ 2004.

Encl : copy of Tribunal's order dtd. 29/4/05
and copy of C.P. 23/05

SECTION OFFICER
25/5/05

25/5/05
26/5/2005

lote
24/5